

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 101/MP/2010
(On Remand)**

Subject : Petition under Regulation 12 “Power to Remove Difficulties” and Regulation 13 “Power to Relax” of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board (HPSEB) and Others

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Senior Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Ms. Tanushree Rao, PGCIL
Ms. Sunidhi Sachdeva, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ashish Alankar, PGCIL
Shri Naresh Kumar, PGCIL
Ms. Tanishka Goswami, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned senior counsel for the Petitioner submitted that the Petition has been taken up for a hearing afresh, pursuant to the Appellate Tribunal for Electricity’s (APTEL’s) judgment dated 20.3.2024 in Appeal No. 86 of 2017. He further submitted that the Petitioner has furnished the information sought by the Commission through the RoPs issued.



3. The learned counsel for Tamil Nadu Power Distribution Corporation Limited (TNPDC) sought two weeks' time to file its reply.

4. After the hearing, the Commission directed the Petitioner to furnish the following information, on an affidavit, within two weeks with an advance copy to the Respondents:

Sl. No.	Period	Amount actually incurred in terms of DPE guidelines on account of wage revision (A)	Amount recovered from beneficiaries in terms of the Commission's order dated 1.1.2013 in Petition No. 101/MP/2010 (B)	Balance Unrecovered amount, if any (A-B)
1	1.1.2007 to 31.3.2007			
2	2007-08			
3	2008-09			

5. The Commission granted the last opportunity to the Respondents, including TNPDC, to file their respective replies, if not already filed, within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within ten days thereafter.

5. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

